

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.214- IA/1117(AHM)2023 in IA/281(AHM)2023  
ITEM No.215- IA/281(AHM)2023  
ITEM No.216- IA/1383(AHM)2023 in IA/281(AHM)2023  
in  
**CP(IB)/6(AHM)2021**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Meliora Asset Reconstruction Co Ltd  
V/s  
Baid Industries Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 01/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv. a.w Mr. Rahul Bhavsar, Adv.  
For the Liquidator : Mr. Mayur Jugtawat, Adv.  
For the Respondent : Mr. Ravi Pahwa, Adv. for - R 4 to 24  
Ms. Hiteashi Desai, Adv. for Ravish Bhatt, Adv. for R-3  
Ms. Helly Parikh, Adv. for R-1 & 2

**ORDER**

**IA/1117(AHM)2023 in IA/281(AHM)2023, IA/281(AHM)2023 & IA/1383(AHM)2023  
in IA/281(AHM)2023**

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 07.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**